

Central Regulation 2013 to 2015

2013

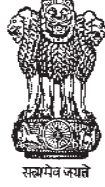
NIL

2014

NIL

2015

1. The Dadra and Nagar Haveli Value Added Tax (Amendment) Regulation, 2015.
2. The Daman and Diu Value Added Tax (Amendment) Regulation, 2015.



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 33] नई दिल्ली, मंगलवार, सितम्बर 15, 2015/ भाद्र 24, 1937 (शक)
No. 33] NEW DELHI, TUESDAY, SEPTEMBER 15, 2015/BHADRA 24, 1937 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 15th September, 2015/Bhadra 24, 1937 (Saka)

**THE DADRA AND NAGAR HAVELI VALUE ADDED TAX
(AMENDMENT) REGULATION, 2015**

No. 1 OF 2015

Promulgated by the President in the Sixty-sixth Year of the Republic of India.

A Regulation to amend the Dadra and Nagar Haveli Value Added Tax Regulation, 2005.

In exercise of the powers conferred by article 240 of the Constitution, the President is pleased to promulgate the following Regulation made by him:—

1. (1) This Regulation may be called the Dadra and Nagar Haveli Value Added Tax (Amendment) Regulation, 2015.

Short title
and
commencement.

(2) It shall come into force on such date as the Administrator may, by notification in the Official Gazette, appoint.

Amendment
of section 4.

2. In the Dadra and Nagar Haveli Value Added Tax Regulation, 2005, in section 4, in sub-section (1), in clause (b), for the words “four per cent.”, the words “five per cent.” shall be substituted.

Reg. 2 of
2005.

PRANAB MUKHERJEE,
President.

DR. SANJAY SINGH,
Secy. to the Government of India.



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 38] नई दिल्ली, गुरुवार, दिसम्बर 10, 2015/ अग्रहायण 19, 1937 (शक)
No. 38] NEW DELHI, THURSDAY, DECEMBER 10, 2015/AGRAHAYANA 19, 1937 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 10th December, 2015/Agrahayana 19, 1937 (Saka)

THE DAMAN AND DIU VALUE ADDED TAX (AMENDMENT) REGULATION, 2015

NO. 2 OF 2015

Promulgated by the President in the Sixty-sixth Year of the Republic of India.

A Regulation to amend the Daman and Diu Value Added Tax Regulation, 2005.

In exercise of the powers conferred by article 240 of the Constitution, the President is pleased to promulgate the following Regulation made by him:—

1. (1) This Regulation may be called the Daman and Diu Value Added Tax (Amendment) Regulation, 2015.

Short title and commencement.

(2) It shall come into force on such date as the Administrator may, by notification in the Official Gazette, appoint.

Reg. 1 of 2005.

2. In the Daman and Diu Value Added Tax Regulation, 2005 (hereinafter referred to as the principal Regulation), in section 4, in sub-section (1), in clause (b), for the words “four per cent.”, the words “five per cent.” shall be substituted.

Amendment of section 4.

Amendment of
Third Schedule.

3. In the principal Regulation, in the Third Schedule, in the heading, for the words “four per cent.”, the words “five per cent.” shall be substituted.

PRANAB MUKHERJEE,
President.

DR. G. NARAYANARAJU,
Secretary to the Govt. of India.